

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 78/89

DATED THURSDAY THE SECOND DAY OF MARCH  
ONE THOUSAND NINE HUNDRED AND EIGHTY NINE

PRESENT

HON'BLE SHRI S. P. MUKERJI, VICE CHAIRMAN

&

HON'BLE SHRI G. SREEDHARAN NAIR, JUDICIAL MEMBER

S. P. Gopakumar

Applicant

Vs.

1. Union of India represented by  
Secretary to Government, Ministry  
of Information and Broadcasting,  
New Delhi &

2. The Director, Directorate of  
Advertising and Visual Publicity  
PTI Building, 3rd Floor,  
Parliament Street, New Delhi-1

Respondents

M/s. M. R. Rajendran Nair & P V Asha

Counsel for the  
applicant

Mr. P. V. Madhavan Nambiar, SCGSC

Counsel for the  
respondents

ORDER

Hon'ble Shri G. Sreedharan Nair

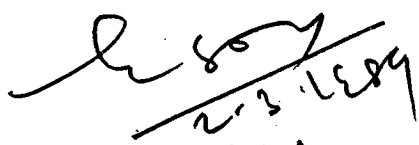
In this application, the applicant, a Field *Exhibition*  
~~Publicity~~ Officer has prayed that the category of Field  
Exhibition Officers is to be continued/included in the  
Central Information Service with retrospective effect.  
It is stated that several representations in this respect  
have been made pointing out the discriminatory treatment  
as regards the Field Exhibition Officers, but ~~that~~ relief

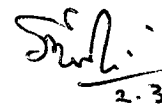
has not yet been granted. The applicant has made pointed reference to a representation submitted by him on 17.6.1988 to the first respondent. It is stated that the said representation has not yet been considered. One of the reliefs claimed is to direct the first respondent to consider the representation on merit in accordance with law.

2. It was submitted on behalf of the Senior Central Government Standing Counsel that the first respondent will consider the representation dated 17.6.1988 and dispose it of within a period of three months from the date of receipt of a copy of this order.

3. In the circumstances, we hereby direct the first respondent to consider the representation submitted by the applicant on 17.6.1988 having regard to the points urged therein and dispose it of at the earliest, at any rate before the expiry of a period of three months from the date of receipt of a copy of this order.

4. The Original Application is disposed of as above.

  
(G. Sreedharan Nair)  
Judicial Member  
2.3.1989

  
(S. P. Mukerji)  
Vice Chairman  
2.3.1989

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